BEFORE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 412/2025

In the matter of:

Nirmal Singh & Anr. ...Applicant

Versus

State of Haryana & Ors. .....Respondent(s)

INDEX

Sr. No.	Particulars	Pages
1	Affidavit of Rajesh Kumar, Divisional Forest Officer, Ambala (Respondent No. 4) in respect of Compliance of the order dated 16.09.2025 passed by this Hon'ble Tribunal	1-5
2	Copy of Inspection report (**Annexure R-1**)	6-7
3.	Copy of Block Development and Panchayat Officer, Barara Office Letter 04.11.2025 (**Annexure R-2**)	8-9

Dated: 26.11.2025

Divisional Forest Officer, Ambala,
District Ambala, Haryana.
Through

Rkhurana

Rahul Khurana)
Advocate
Off : A-174A, 2nd Floor, Defence Colony,
New Delhi-24
Mobile No. 9811894060
e-mail : rkhuranalegal@gmail.com

(1)

BEFORE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

OA No. 412/2025

In the matter of:

Nirmal Singh & Anr. ...Applicant

Versus

State of Haryana & Ors. .....Respondent(s)

Affidavit of Rajesh Kumar, Divisional Forest Officer, Ambala (Respondent No. 4) in respect of Compliance of the order dated 16.09.2025 passed by this Hon'ble Tribunal

I, the above named deponent, do hereby solemnly affirm and declare as under:-

1. That the deponent is presently serving as the Divisional Forest Officer, Ambala (Respondent No. 4) and is duly competent and authorized to swear the present affidavit, being conversant with the facts and circumstances of the present case.

2. That this affidavit is being filed in respect of compliance with the Hon'ble Tribunal's order dated 16.09.2025 passed in the present Original Application, whereby this Respondent was directed to ensure that no illegal felling of trees takes place on the Gau Charan (common grazing) land situated in Village Kambas, Tehsil Barara, District Ambala.

3. That upon inspection of records and verification of relevant documents, it was found that the land in question is "Shamlat Deh" which is a land reserved for "common purposes" of the village community, thus this land is owned and managed by the Gram Panchayat, Village Kambas. The said land neither belongs to the Forest Department nor has it been declared as a "Reserved Forest" or "Protected Forest" under any notification issued by the Government of Haryana. It is further submitted that the area does

NOTARY Ashish Sareen Advocate Regn. 16811 GOVT. OF INDIA

not fall within the purview of the Punjab Land Preservation Act, 1900 (PLPA). Hence, the land is under the control and management of the Gram Panchayat in accordance with the Punjab Village Common Lands (Regulation) Act, 1961 and the Haryana Panchayati Raj Act, 1994.

4. That as per the notifications and policy guidelines issued by the Government of Haryana, the said area does not fall within the definition of "forest". It is further submitted that the Hon'ble Supreme Court in **T.N. Godavarman Thirumulpad v. Union of India & Ors.** (W.P. (C) No. 202 of 1995) clarified that the restriction on tree felling applies to notified forest areas and not to private or Panchayat lands which are not classified as forest.

5. That all trees standing on the said land are of Eucalyptus (Safeda) species, which are categorised as "**Agricultural Crop / Agroforestry Species**" under the Haryana Agriculture Produce Marketing Act and related agroforestry policies of the State Government. In state of Haryana, Eucalyptus and Poplar trees are treated as agroforestry species and exempted from the restrictions applicable to forest species. Thus, no prior forest clearance is required for plantation or felling of such trees on Panchayat or private lands.

6. That upon receipt of the Hon'ble Tribunal's order dated 16.09.2025, this office, vide Letter No. 836 dated 06.10.2025, directed the Ranger, Saha, to conduct a detailed physical inspection of the Gau Charan (common grazing) land in Village Kambas and to ensure strict compliance with the directions of the Hon'ble Tribunal. The instructions included formation of an inspection team comprising one Range Officer, two Foresters, four Forest Guards, a photographer, and a representative of the village, along with videography of the standing trees, collection of auction records from the Gram Panchayat, and deployment of field staff to prevent any felling of trees.

NOTARY Ashish Sareen Advocate Regn. 10811 GOVT. OF INDIA

7. That in compliance with the above instructions, a joint inspection was conducted on 10.10.2025 by forest officials, field staff, and the

(3)

Panchayat officials of Village Kambas. During the inspection, the team examined the Gram Panchayat's proceedings register, the judgment dated 18.03.2025 in Civil Suit No. 885/2022 which was dismissed in default for want of prosecution, the auction notice dated 09.07.2025, the bid register, and relevant photographs and videography. It was further found that the Gram Panchayat, in its auction terms and conditions, had stipulated that one-fourth of the total bid amount was to be deposited immediately on the spot, and the remaining amount was to be deposited before any cutting of trees could commence.

8. That on physical verification of the site, only eight (8) eucalyptus (safeda) trees were found felled. The girth and class of each tree were measured and recorded in the inspection report. The felled timber was found lying on the spot and under the custody of the Gram Panchayat. Both the Sarpanch and the Panchayat Secretary confirmed that no further felling had taken place, and they were duly informed that no tree felling is permissible during pendency of the case before the Hon'ble Tribunal.

9. That the inspection team prepared a detailed Joint Inspection Report dated 10.10.2025 (**Annexure R/1**), along with photographs and videography, and submitted the same to this office. The report was forwarded to the office of the answering respondent/ deponent for record and further necessary action.

10. That this office, vide Letter No. 906 dated 23.10.2025, addressed to the District Development and Panchayat Officer, Ambala, sought confirmation as to whether the contractor had deposited the entire bid amount prior to felling the eight eucalyptus trees on the Panchayat land. A copy of the said communication was also endorsed to the Block Development and Panchayat Officer, Barara, for information and necessary action.

NOTARY Ashish Sareen Advocate Regn. 18811 GOVT. OF INDIA

11. That thereafter, the Block Development and Panchayat Officer, Barara, submitted his report dated 04.11.2025 **(Annexure R-2)** to the District Development and Panchayat Officer, Ambala, confirming that the Sarpanch visited the site and halted the tree cutting

(4)

operation. The trees already cut by the laborers are now in the custody of the Gram Panchayat. Due to the halt in cutting, contractor Kushal Pal Singh has refused to deposit the outstanding amount, stating that he will not make the payment until the Gram Panchayat grants permission to resume cutting the trees.

12. That further, as per Government of Haryana Notification No. S.O.8/PA2/1900/S-4/2013 dated 04.01.2013, the prior permission of the Forest Department is not required for the felling of Eucalyptus (Safeda) trees. Under the laws and policies applicable in the State of Haryana, trees standing on Panchayat or privately-owned lands—except those located in areas specifically notified as closed under the Punjab Land Preservation Act, 1900 (PLPA)—do not fall within the category of "forest trees", and therefore, the provisions of the Forest (Conservation) Act, 1980 are not attracted to such felling. It is further submitted that, in accordance with the Haryana Panchayati Raj Act, 1994, the responsibility for the maintenance, protection, and management of trees standing on Panchayat land vests in the concerned Gram Panchayat, and all administrative or legal actions relating to their disposal, auction, or protection are to be undertaken by the Panchayat itself.

13. That it is respectfully submitted that the Hon'ble Tribunal's order dated 16.09.2025 has been fully complied with and that adequate preventive and protective measures are in place to ensure continued compliance.

In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take this affidavit on record.

NOTARY
Ashish Sareen
Advocate
Regn. 16811
GOVT. OF INDIA

Place: Ambala

Date: 26.11.2025

DEPONENT

Divisional Forest Officer, Ambala,
District Ambala, Haryana

ATTESTED
26 NOV 2025
NOTARY PUBLIC
Ambala (Haryana)

Sworn and authenticated by the deponent
Executant before me on 26-11-2025
at Ambala City who is personally known to
me & is identified by Sh.....
who is known to me.....
ATTESTED

No. 8369 NOTARY PUBLIC
Dated 26/11/25 Ambala City (Haryana)

(5)

Verification:-

Verified that the contents of Para No.1 to 13 of the above affidavit are correct and true to the best of my knowledge and information derived from the official record, which I believe to be correct. No part of it is false and nothing material has been concealed therein.

Place: Ambala

Date:26.11.2025

DEPONENT

Divisional Forest Officer, Ambala,
District Ambala, Haryana

Annexure - R-1 (6)

संयुक्त मौका निरिक्षण रिपोर्ट ग्राम पंचायत कम्बास दिनांक 10.10.25

उपरोक्त विषय के सम्बन्ध में वन मंण्डल अधिकारी अम्बाला के कार्यालय के पत्र कमांक 836 दिनांक 06.10.2025. की अनुपालना मे मौका का निरिक्षण किया गया मौका पर निम्न कर्मचारी व व्यक्तिगन उपस्थित रहे :

1. श्री सुरेंदर पाल वन राजिक आधिकारी साहा
2. श्री सुजान सिंह वन दरोगा
3. श्री फूल सिंह वन रक्षक
4. श्री रमन सपड़ा वन रक्षक
5. श्री सचिन पंचायत सेक्रेटरी
6. श्रीमती पूजा सरपंच कम्बास

सरपंच ग्राम पंचायत कम्बास से उक्त मामले के सभी दस्तावेज प्राप्त किये गये जिसका विवरण निम्न है :

1. कार्यवाही रजिस्टर ग्राम पंचायत कम्बास
2. सिविल सूट 885/2022 के फैसले दिनांक 18.03.25 की प्रति
3. दिनांक 09.07.25 को विभिन अखबारों में प्रकाशित नीलामी सुचना
4. बोली रजिस्टर की प्रति
5. मुनियादी की फोटोग्राफ वीडियोग्राफी
6. बोली की फोटोग्राफ वीडियोग्राफी

उक्त दस्तावेजो का अवलोकन करने पर पाया गया कि ग्राम पंचाय द्वारा नियमानुसार बोली की गयी है तथा सबसे आधिक बोली देने वाले ठेकेदार व 31/- लाख रूपये में बोली दी गयी। मौका निरिक्षण के दौरान पाया गया कि मौव पर कुल 8 सफेदा के वृक्ष कटे हुए पाए गये जो बोली उपरांत ठेकेदार द्वारा का गये है जिसकी पुष्ठी ग्राम सरपंच व पंचायत सेक्रेटरी द्वारा भी की गयी है। जिनव विवरण निम्न है

Sr no	Spp.	Girth (in cm)	Class
1	Euc	83	IVth
2	Euc	78	IVth
3	Euc	42	Vth

(7)

4	Euc	68	IVth
5	Euc	99	IIIrd
6	Euc	109	IIIrd
7	Euc	87	IVth
8	Euc	77	IVth

काटे गये 8 सफेदा के वृक्ष मौका पर पड़े है। इसके अतिरिक्त ठेकेदार द्वारा कोई भी वृक्ष नही काटा गया जिसकी पुष्ठी ग्राम सरपंच व पंचायत सेक्रेटरी द्वारा भी की गयी है। जैसा की काटे गये वृक्ष ग्राम पंचायत की सम्पति है इनकी सुरक्षा बारे सरपंच व पंचायत सेक्रेटरी को अवगत करवा दिया गया हैं । सरपंच ग्राम पंचायत कम्बास तथा पंचायत सेक्रेटरी को एन जी टी प्रकरण संख्या 412/2025 के केस के निर्णय के बाद उक्त पेड़ों बारे निर्णय लेने बारे सूचित किया गया।

मौका की फोटोग्राफस विडिओग्राफी व पंचायत से प्राप्त दस्तावेज साथ सलंग्न है।

दिनांक
10.10.25

(श्री सुरेंदर पाल
वन राजिक आधिकारी साहा)

(श्री सुजान सिंह वन दरोगा)

PHOOL SINGH FG

(श्री फूल सिंह वन रक्षक)

(श्री रमन सपड़ा वन रक्षक)

(श्री सचिन पंचायत सेक्रेटरी)

SARPANCH
Gram Panchayat Kambass
Block Barara (Ambala)
(श्रीमती पूजा सरपच कम्बास)

Annexure - R-2

(8)

Receipt No [redacted] .....
Dated.... D.D.....5.....
O/o D.D.P.O., Ambala

PA
04-11-2025

प्रेषक

खण्ड विकास एंव पंचायत अधिकारी
बराडा।

सेवा में

जिला विकास एंव पचायत अधिकारी
अम्बाला।

क्रमांकः- 3434-35 दिनांक 4/11/25

विषयः— ग्राम पंचायत कम्बास द्वारा वृक्षों की नीलामी सारा 7/2025 के दौरान छाः गए वृक्ष की अवैध कटाई सम्बन्धि जांच के सम्बन्ध में।

सन्दर्भः— वन–मण्डल अधिकारी, अम्बाला वन–मण्डल अम्बाला के पत्र क्रमांक 907 दिनांक 23.10.2025 के सन्दर्भ में।

उपरोक्त विषय वारे आपकी सेवा में अनुरोध सहित लिखा जाता है कि उक्त पत्र की अनुपालना में सरपचं/ग्राम सचिव ग्राम पचायत कम्बास द्वारा रिर्पोट प्रस्तुत की गई कि दिनांक 18.07.2025 को पेडों की नीलामी की गई थी, तब सफल बोली दाता/ठेकेदार कुशल पाल सिंह द्वारा मौका पर 8 लाख रूपये पंचायत के पास जमा करवा दिये गये थे, बोली के बाद बारिश की वजह से मौका पर पानी भर गया थ, जिस कारण कटाई शुरू नही की गई है। परन्तु इसके बाद जब ठेकेदार कुशल पाल सिंह पैसे और लेबर लेकर गांव में आया उसने लेबर को पेड काटने के लिये पेडों के पास छोड दिया और खुद बकाया राशि पंचायत के पास जमा करवाने सरपंच के घर आ गया। उसी ,समय कुशल पाल सिंह जब सरपंच के घर था, उसके पास थाना बराडा से फोन आया और पेडों की कटाई रोकने के लिये कहा गया, जिस पर सरपंच ने मौका पर जाकर कटाई को रूकवा दिया परन्तु तब तक लेबर 8 पेड काट चुकी थी जबकि लेबर द्वारा काटे गये 8 पेड वर्तमान में ग्राम पंचायत की कस्टडी में रखे हुये है और पेडों की कटाई रोकने की वजह से ठेकेदार कुशल पाल सिंह ने बकाया राशि पंचायत के पास जमा करवाने से मना कर दिया कि जब तक पंचायत पेडों की कटाई की अनुमति नही देगी, तब तक वह बकाया राशि जमा नहीं करवायेगा।

रिर्पोट आपकी सेवा में आगामी एंव आवश्यक कार्यवाही हेतू प्रेषित है।

संलग्नः— उक्त अनुसार।

खण्ड विकास एवं पंचायत अधिकारी
बराडा।

पृ0क्रमांकः- 3435 दिनांकः- 4/11/25

इसकी एक प्रति उक्त सन्दर्भित पत्र की अनुपालना में वन–मण्डल अधिकारी, अम्बाला वन–मण्डल अम्बाला की सेवा में भेजी जाती है।

खण्ड विकास एवं पंचायत अधिकारी
बराडा।

(9)

ग्राम पंचायत कम्बोस

सरपंच श्रीमती पूजा
फोन : 99919 99928

डाक. - कम्बोसी
खण्ड - बराड़ा
जिला-अम्बाला (हरियाणा)

क्रमांक .....

दिनांक .....

यह है कि कार्यालय पत्र मंडल अधिकारी, अम्बाला के पत्र क्रमांक 907 दिनांक 23/10/2025 व खण्ड कार्यालय के पत्र 1328 दिनांक 28/10/2025 के संदर्भ में अवत किया जाता है कि जब 18/11/2025 को पेड़ों की नीलामी की गई थी तब ठेकेदार कुशलपाल सिंह द्वारा मौका पर 8 लाख रुपए पंचायत के पास जमा करवा दिए गए थे। बोली के बाद बारिश की वजह से मौका पर पानी भर गया था जिसकी वजह से कटाई शुरू नहीं की गई। परंतु इसके बाद जब ठेकेदार कुशलपाल सिंह पैसे और लेबर लेकर गाँव में आया उसने लेबर को पेड़ काटने के लिए पेड़ों के पास दौड़ दिया और खुद बकाया राशि पंचायत के पास जमा करवाने सरपंच के घर आ गया। उसी समय कुशलपाल सिंह जब सरपंच के घर था उसके पास थाना बराड़ा से फोन आया और पेड़ों की कटाई रोकने के लिए कहा गया। जिस पर सरपंच ने मौका पर जाकर कटाई को रुकवा दिया परंतु तब तक लेबर 8 पेड़ काट चुकी थी। जोकि लेबर द्वारा काटे गए 8 पेड़ वर्तमान में पंचायत की कस्टडी में रखे हुए हैं और पेड़ों की कटाई रोकने की वजह कुशलपाल सिंह ने बकाया राशि पंचायत के पास जमा करवाने से मना कर दिया कि जब तक पंचायत पेड़ों की कटाई की अनुमति नहीं देगी वह बकाया राशि जमा नहीं करवाएगा। रिपोर्ट आपकी सेवा में आगामी आवश्यक कार्यवाही हेतु प्रेषित है।

SARPANCH
Gram Panchayat Kambosi
Block Barara (Ambala)